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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
CALCUTTA BENCH

An application under section 19 of the central administrative
Tribunal act., 1985

O.A. No. 350/439

of 2020

Madhusudan Rana _____ Applicant

---VERSUS---

Union of India & Ors. (Central silk Board)

-----Respondents-----

IN THE MATTER OF:

Madhusudan Rana S/O Lt. Haladhar Rana aged
about 57 yrs, working as SFW(TS) at CTR & TI/
REC/ Kapistha, Purulia under Control of Direct
CTR & TI, Ranchi, residing at vill:- Kashipur,
Napara, PO:- P.K.Raj, PS: Kashipur, Dist: Purulia
Pin:- 723132(W.B)

-----Applicant-----

---VERSUS---

i. Union of India service through the secretar
Ministry of Textile, Govt. of India, B.T.M.
Layout, Mediawala, Bangalore, Bangalore-560068.

ii. Member Secretary, Central Silk Board,
Ministry of Textile, Govt. of India, B.T.M.
Layout, Mediawala, Bangalore, Bangalore-560068

iii. Director, Central Tasar Research and
Training Institute, Central Silk Board,
Ministry of Textile, Govt. of India, Ranchi
PO:- Piska Nagari, Ranchi, Dist: Ranchi,
Jharkhand, Pin: 835303.

iv. Scientist-'D', CSB/CTR & TI/REC/Kapist
PO:- Gagnabad, Dist:- Purulia, Pin:- 723121.

----- Respondents -----

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**

Date of Order: 26.06.2020

No.O.A.350/439/2020

**Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member**

**MADHUSUDAN RANA
Vs.
UNION OF INDIA & OTHERS
(M/O TEXTILES)**

For The Applicant(s): Mr. P.C. Das, counsel (Proxy for Mr. A.B. Ghosh)

For The Respondent(s): Ms. P. Goswami, counsel

ORDER (ORAL)

Bidisha Banerjee, Member (J):



Notice served. Mr. P.C. Das for the applicant and Ms. P. Goswami for the respondents are present and heard.

2. This application has been preferred to seek the following reliefs:-

- "a) To set-aside the notice dtd. 13-04-2020 issued by Scientist-'D', CTR & TI, REC, Kapistha with immediate effect;
- b) To direct the respondent particularly the respondent no.4 to withdraw the said notice dtd. 13-04-2020 and allow the applicant to continue his service upto the age of 60(SIXTY) yrs;
- c) To direct the respondents particularly the respondent no.4 to allow this applicant to continue his service upto the age of 60(SIXTY) yrs., i.e. superannuation of his age for retirement;
- d) To direct the respondents to produce the case record before the Hon'ble Tribunal for proper adjudication of this case;
- e) COST;
- f) To pass any other order or orders and/or direction or directions as the Hon'ble Tribunal may deem fit and proper."

3. In the present O.A. the applicant has challenged the notice dated 13.04.2020 whereby he was informed that he would retire from services on 09.06.2020 on completion of 58 years and prayed for a direction upon the respondents to allow him to continue his services upto the age of 60 years.

4. It is noticed that the date of retirement of the applicant is 09.06.2020 which is over. However, his representations dated 26.05.2020 and 31.05.2020 were not considered by the respondents.

5. Accordingly without entering into the merits, the O.A. is disposed of with a direction upon the respondents to consider and dispose of the representations of the applicant with a reasoned and speaking order in accordance with law, within 2 months from the date of receipt of this order.

6. No costs.



(Dr. Nandita Chatterjee)
Administrative Member

(Bidisha Banerjee)
Judicial Member

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